

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO.2154/2003

Thursday, this the 4th day of September, 2003

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)

Shri J.N. Joshi son of Late Shri G.M. Shastri,  
aged about 56 years  
R/o 614 Asia House,  
Kasturba Gandhi Marg,  
New Delhi - 110 001

Presently working as director of Supplies in  
Directorate General of Supplies & Disposals  
... Applicant  
(By Advocate : Shri R. Dorai Swami with  
Shri B.S. Mathur)

Versus

Union of India : Through

1. Secretary,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi - 110 001
2. Director of Estates,  
Nirman Bhawan, New Delhi - 110 001  
.... Respondents

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J) :

After making some submissions, when the recent judgement of the Hon'ble Delhi High Court in Smt. Babli & Anr. vs. Govt. of NCT of Delhi & Ors ( 95 (2002) DELHI LAW TIMES 144 (DB) ) and the Division Bench judgement of the Tribunal in Shri Madan Mohan Khantwal & Anr v. Union of India & Others (OA 2088/2002) decided on 26.2.2003 were brought to the notice of the learned counsel for the applicant, he seeks permission to withdraw the OA.

2. In the facts and circumstances of the case, the OA is dismissed as withdrawn.

Lakshmi Swaminathan

(MRS. LAKSHMI SWAMINATHAN)  
VICE CHAIRMAN (J)

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